

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 35169/2026

[Arising out of impugned final judgment and order dated 11-05-2026 in CRLA No. 1394/1987 passed by the High Court of Judicature at Allahabad]

RAMBIR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION, IA No. 178648/2026 - EXEMPTION FROM FILING O.T. and
IA No. 178647/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 12-06-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
HON'BLE MR. JUSTICE VIJAY BISHNOI
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Prashant Chaudhary, AOR
Mr. Bhanwar Pal Singh Jadon, Adv.
Mr. Tarun Khandelwal, Adv.
Mr. Anuj Verma, Adv.
Mr. Harshvardhan Singh Rajawat, Adv.
Mr. Shivansh Sharma, Adv.
Ms. Disha Tiwari, Adv.
Mr. Kanishk Chaudhary, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 07.08.2026.
2. The petitioner, Rambir Singh, is granted exemption from surrendering, till the next hearing.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(ANU BHALLA)
COURT MASTER (NSH)